

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 183 of 2011 & I.A. No. 272 of 2011**

**Dated: 14<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**In the matter of:**

<b>Bhakra Beas Management Board</b>	....	<b>Appellant (s)</b>
	<b>Versus</b>	
<b>A.P.E.R.C. &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. M.G. Ramachandran, Mr. Sachin Datta  
& Ms. Swapna Seshadri

Counsel for the Respondent (s) : Mr. Manu Seshadri, Adv. for R-1.

**ORDER**

Mr. M.G. Ramachandran, Advocate is present for the appellant. Mr. Manu Seshadri, learned counsel appears for CERC/respondent no.1 and undertakes to file his Vakalatnama in the Registry in course of the day. He seeks time to file counter affidavit/reply against the memorandum of appeal.

Mr. M.G. Ramachandra, learned counsel for the appellant mentions I.A. No. 272 of 2011 praying for interim relief. To this Mr. Manu Seshadri, learned counsel for the CERC submits that CERC will not proceed further in any proceedings pending before it in respect of the matters under appeal till the disposal of the appeal. We record his submissions and with such recording the I.A. No. 272 of 2011 stands disposed of. No other appears for any other respondents.

Learned counsel for the respondent no.1 is directed to file counter affidavit/reply by **20<sup>th</sup> January, 2012** after serving a copy of the same on the other side.

Post the matter on **8<sup>th</sup> February, 2012.**

In the meantime, appellant is at liberty to file rejoinder, if any.

**(Justice P.S. Datta)**  
**Judicial Member**  
rkt

**(Rakesh Nath)**  
**Technical Member**